CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

ORIGINAL APPLICATION NO.060/01116/2019 Chandigarh, this the 31st day of October, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)

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Saroj Lata, aged 58 years W/o Shri Surinder Kumar Goel, presently working as TGT (Social Studies), Govt. Model Senior Secondary School, Sector 37 D, Chandigarh, R/o House No. 875/1, Sector 40-A, Chandigarh. Group B - 160040

....Applicant

(Present: Mr. R.K. Sharma, Advocate)

Versus

- Union Territory, Chandigarh through Advisor to Administrator,
 U.T. Secretariat, Sector 9, Chandigarh 160009.
- Secretary, Department of Education, Chandigarh, 1st Floor,
 Additional Deluxe Building, Sector 9, Chandigarh 160009.
- 3. Director School Education, U.T. Chandigarh, Additional Deluxe Building, Sector 9, Chandigarh 160009.
- District Education Officer, U.T. Chandigarh, Sector 19-B,
 Adjoining Church, UT Chandigarh 160019.

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

- 1. Applicant, who is a TGT (Social Studies) is before this Court seeking issuance of a direction to the respondents to consider and promote her to the post of Lecturer in History w.e.f. 05.03.2019, the date from which her juniors have been so promoted in their respective disciplines, with all consequential benefits.
- 2. Heard.
- 3. Mr. R.K. Sharma, learned counsel submitted that the respondents vide a communication dated 14.01.2019 called for names of the eligible candidates for promotion to the posts of Lecturer in the

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different subjects, which included one post of lecturer in History also.

He argued that the name of the applicant is at No. 1 of the eligible

TGTs (Social Science) but she has not been considered and promoted

till date whereby TGTs of other subject, though junior to her, have

been promoted as Lecturer on 05.03.2019. He further submitted that

the representations dated 0909.2019 and 29.10.2019 (Annexure A-6

and A-7), filed by the applicant seeking redressal of her grievance that

she be considered and promoted to the post of Lecturer, could not

yield any result. He, therefore, prayed that the applicant would be

satisfied if a direction is issued to the respondents to consider and

decide her claim in accordance with law, within a time-bound manner.

1. In view of the limited prayer made on behalf of the applicant,

there is no need to issue notice to the respondents and call for their

reply. The O.A. is disposed of, in limine, with a direction to the

respondents to consider and decide the claim of the applicant for

promotion to the post of Lecturer, as raised in the indicated

representations (Annexures A-6 and A-7), by passing a reasoned and

speaking order, within a period of three months from the date of

receipt of a copy of this order.

5. Needless to mention that the disposal of the O.A. shall not be

construed as an expression of any opinion on the merit of the case.

No costs.

(PRADEEP KUMAR) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J) Dated: 31.10.2019

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